

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO: 470/2000

DATE OF DECISION: 22/06/2001

Shri Alok Tripathi

Applicant

-----Advocate for
Applicant.

Versus

Union of India & Anr.

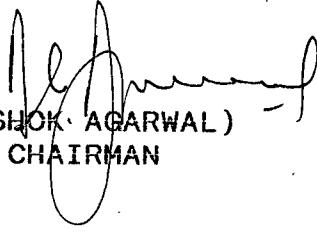
-----Respondents.

Shri V.D.Vadhavkar for Shri M.I.Sethna Advocate for
-----Respondents.

Coram:

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Smt. Shanta Shastry, Member(A).

1. To be referred to the Reporter or not? X
2. Whether it needs to be circulated to other Benches of the Tribunal? X
3. Library. X


(ASHOK AGARWAL)
CHAIRMAN

abb

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:470/2000
DATED THE 22ND DAY OF JUNE, 2001

CORAM:HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SMT. SHANTA SHAstry, MEMBER(A)

Alok Tripathi,
B-4, Darbari,
Anushaktinagar,
Mumbai - 400 094.

... Applicant

V/s.

1. Union of India,
Through
Secretary to the Government of India,
Department of Atomic Energy,
Anushakti Bhavan,
C.S.M. Marg,
Mumbai - 400 039.

2. Nuclear Power Corporation
Through
Chairman - Managing Director,
Nuclear Power Corporation,
12th Floor, Vikram Sarabhai Bhavan,
Anushaktinagar,
Mumbai - 400 094.

... Respondents

By Advocate Shri V.D.Vadhavkar for
Shri M.I.Sethna

(ORAL)(ORDER)

Per Shri Justice Ashok Agarwal, Chairman

Applicant and his advocate are absent. Written Statement is submitted by Shri V.D.Vadhavkar appearing on behalf of Shri M.I.Sethna is taken on record. We have heard Shri V.D.Vadhavkar and we proceed to dispose of the present OA on merits in terms of Rule 15 of the CAT Procedure Rules.

2. By the present OA, applicant seeks to challenge the order of suspension issued against him pending disciplinary proceedings initiated against him. He also seeks a direction to quash the charge sheet and the consequent disciplinary proceedings issued against him.

3. The suspension order has reportedly been revoked. As far as Disciplinary proceedings are concerned, the Inquiry Officer has concluded inquiry and has submitted his findings. Since proceedings have reached an advanced stage, no case is made out for quashing the same.

4. In view of the aforesaid facts and circumstances, we do not find that a case is made out for passing any order in favour of the applicant. Present OA in the circumstances is disposed of with no orders as to costs.

Shanta F
(SHANTA SHAstry)

MEMBER(A)

Ashok Agarwal
(ASHOK AGARWAL)
CHAIRMAN

abb